

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14020/2018

(Arising out of impugned final judgment and order dated 05-12-2016 in FAF0 No. 2672/2016 passed by the High Court Of Judicature At Allahabad)

JAWAHAR SHIKSHA PARISHAD (SOCIETY) & ANR. **Petitioner(s)**

VERSUS

JAWAHAR JUNIOR HIGH SCHOOL (SOCIETY) & ORS. Respondent(s)

Date : 20-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Kumud Lata Das, AOR
Ms. Pooja Rathore, Adv.
Ms. Rubina Jawed, Adv.
Ms. Annwasha Deb, Adv.

For Respondent(s) Mr. Ashok Kumar Jain, Adv.
Mr. Pankaj Jain, Adv.
Mrs. Meenakshi Jain, Adv.
Mr. Amit Kasera, Adv.
Mr. Bijoy Kumar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. None is present for the contesting respondents/defendant nos. 1 and 2 neither any counter affidavit is filed on their behalf.
2. Leave granted.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)